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**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05**

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 63/2005

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SECTION OFFICER (Judl.)

Debata
06/03/2007

FORM NO. 4
 (SEE RULE 42)
 CENTRAL ADMINISTRATIVE TRIBUNAL
 GUWAHATI BENCH

ORDER SHEET

Original Application No. 63/05

Misc. Petition No.

Contempt Petition No.

Review Application No.

Applicants: P. C. Kaleda & 40 others

Respondents: 601 408

Advocates for the Applicant: M. K. K. Biswas

Advocates of the Respondents: Aly Counsel

Notes of the Registry Date Order of the Tribunal

04.03.2005 Present: The Hon'ble Mr. Justice G. Sivaranjan, Vice-Chairman.

The Hon'ble Mr. K. V. Prahladan, Member (A).

Heard counsel for the parties.

Order passed, kept in separate sheets.

The C.A. is disposed of in terms of the order at the admission stage itself.

Steps Taken:

17/8/05
 Copy of the Judgment
 has been sent to the
 Office for issuing the
 same to the applicant as
 well as to the Rly
 Standing Counsel.

Parashuram
 Member

Vice-Chairman

bb

28.06.2005

It is coming for compliance.
 Post on 13.7.2005.

bb

Vice-Chairman

9

21. 6. 05

May 16th, 2005
dated 4. 3. 05 and 9. 8. 05
As per order of this Hon'ble
Tribunal in O.A. 68/05 and 150/04
respectively, the compliance
report ^{has} hence been submitted
by DRM/RAY, office, N.S. Railway,
by hand
Maligawali for placing the same
before the Hon'ble Court.

Seems

DR

DR
21/6/05

Report 29-12

CENTRAL ADMINISTRATIVE TRIBUNAL :: GUWAHATI BENCH.

O.A. No. 63 of 2005

DATE OF DECISION 04.03.2005

Shri Prafulla Chandra Kalita & 4 others.

APPLICANT(S)

Mr.K.K.Biswas.

ADVOCATE FOR THE
APPLICANT(S)

- VERSUS -

The Union of India & Ors.

RESPONDENT (S)

Mr.J.L.Sarkar, Railway Counsel

ADVOCATE FOR THE
RESPONDENT(S)

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

THE HON'BLE MR. K.V. PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether the judgment is to be circulated to the other Benches?

Judgment delivered by Hon'ble Vice-Chairman.

ND

G.P.S

CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH

Original Application No. 63/2005

Date of Order: This the 4th day of March, 2005.

THE HON'BLE MR. JUSTICE G. SIVARAJAN, VICE CHAIRMAN.

THE HON'BLE MR. K.V. PRAHLADAN, ADMINISTRATIVE MEMBER.

1. Sri Prafulla Chandra Kalita
2. Sri Dharam Nath Prasad
3. Sri Chotelal Pandey
4. Sri Samir Kumar Dey
5. Sri L. Rajak (SC)

All are Goods Driver in the Mechanical Department at Rangapara North under the Divisional Railway Manager N. F. Railway, Rangia and all are residents of Rangapara North, P.O: Rangapara, Dist: Darrang Assam.

... Applicants.

By Advocate Mr. K. K. Biswas.

- Versus -

1. Union of India
Represented by the General Manager
N. F. Railway, Maligaon
Guwahati – 781 011.
2. The Chief Mechanical Engineer
N. F. Railway, Maligaon
Guwahati – 781 011.
3. The Chief Personnel Officer
N. F. Railway, Maligaon
Guwahati – 781 011.
4. The Divisional Railway Manager
N. F. Railway, Rangiya
P.O: Rongiya
Dist: Kamrup, Assam.
5. The Senior Divisional Mechanical Engineer
N. F. Railway, Rangiya, P.O: Rangiya
Dist: Kamrup, Assam.
6. Senior Divisional Personnel Officer
N. F. Railway, Rangiya
P.O: Rangiya, Dist: Kamrup
Assam.

... Respondents.

By Mr. J. L. Sarkar, Counsel for Railway.

ORDER (ORAL)SIVARAJAN, J.(V.C.) :

The applicants, five in number, are presently working as Goods Driver in the scale of Rs.5,000-8,000/- in the Mechanical Department of N. F. Railway at Rangapara North under the Divisional Railway Manager, Rangiya. It is stated that the Railway Board, with a view to restructuring certain Group 'C' and 'D' cadres following 5th Pay Commission recommendation, in modification of circular letter dated 09.10.2003 issued circular No.PC-III/2003/CRC/6 dated 6.1.2004. Certain additional posts are created and the circular provided for percentage distribution of post "restructuring of caders will be with reference to the sanctioned cader only as on 1.11.03 and the selection for such benefits which have not been finalized by 1.11.03 should be cancelled/abandoned." The method of filling up the additional posts are also specified. The grievance of the applicants is that, ignoring the mode of selection and appointment to the post created by the aforesaid circulars, the 4th respondent is taking hasty steps to make selection based on written test, interview etc. by issuing a notice dated 14.2.2005 (Annexure-B) which is contrary to mode of appointment and selection provided therein.

2. Mr. K. K. Biswas, learned counsel for the applicants, submits that the applicants are the senior most persons and are eligible and entitled to be appointed by promotion to the additional posts created as mentioned in Annexure-A. The 4th respondent has proposed to make selection by conducting the written test, interview etc. which action is illegal and unauthorized. Counsel further submitted that if the selection is held in the manner proposed in Annexure-B, the petitioners will be prejudicially affected. Mr. Biswas also brought to our notice a



communication dated 21.9.2004 (Annexure-C) issued by the Divisional Railway Manager (P), N. F. Railway, Lumding, which is in their favour.

3. We have also heard Mr. J. L. Sarkar, learned counsel for the Railways. Mr. Sarkar submitted that the applicant has straight away approached this Tribunal for relief without approaching the competent authority bringing out their grievances and hence this application is premature.

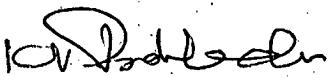
4. We have considered the rival submissions. As submitted by the learned counsel for the Railways, if the respondents are not acting in accordance with the procedure prescribed as per Annexure-A for filling up the additional posts, the applicants remedy was to immediately approach the concerned authority by making representation at the first instance. This Tribunal is not in a position to say as to whether the applicants are the senior most persons as alleged in the application or as to whether any modification of the circulars are issued providing for the mode or selection. Considering all the aspects of the matter, we are of the view that the application can be disposed of as follows:-

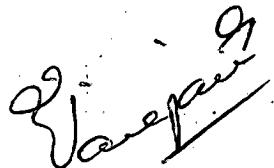
1. The applicants are directed to file a detailed representation bringing out their grievances based on Annexure-A before the 4th respondent with a copy to the 1st respondent within a period of one week from today. The 4th respondent will dispose of the said representation after giving a personal hearing to the applicants if so required in the representation within a period of six weeks from the date of receipt of such representation.

2. The selection procedure provided in Annexure-B will be deferred till a decision is taken by the 4th respondent on the representation to be made by the applicants as directed hereinabove and communicated to the applicants.



The O.A. is disposed of as above. Copy of this order will be furnished to the learned counsel for the applicants as well as to the learned Addl. C. G. S. C. for compliance.


(K.V.PRAHLADAN)
ADMINISTRATIVE TRIBUNAL


(G.SIVARAJAN)
VICE CHAIRMAN

bb

- 3 MAR 2005

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, 'GUWAHATI BENCH,
GUWAHATI.

(An application Under section 19 of the Administrative Tribunal Act, 1985)

O.A. No 63/2005

Sri Prafulla Chanda Kalita and 4 others Applicants.

-Vrs-

Union of India and Others Opposite Parties.

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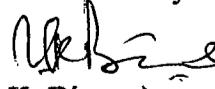
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Place: Guwahati

Date: 30.05.

Filed by


(Sri K.K. Biswas) 30/05
Advocate.

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH,
GUWAHATI.**

(Application Under Section 19 of the Administrative Tribunal Act,1985).

O.A.No.....63...../2005.

1. Sri Prafulla Chandra Kalita, All are Good's Driver in the scale
2. Sri Dharam Nath Prasad, Rs.5,000-8000/-,in the Mechanical
3. Sri Chotelal Pandey, Department at Rangapara North,
4. Sri Samir Kumar Dey, under the Divisional Railway
5. Sri L.Rajak,(SC). Manager,NF.Railway,Rangiya and all
are residents of Rangapara North,
P.O.Rangapara,Dist.Darrang,Assam

Applicants.

-Vrs-

1. Union of India,representing by
General Manager,N.F.Railway,Maligaon,Guwahati-781011.
2. The Chief Mechanical Engineer,N.F.Railway,Maligaon,Guwahati-781011.
3. The Chief Personnel Officer,N.F.Railway,Maligaon,Guwahati-781011.
4. The Divisional Railway Manager,N.F.Railway,Rangiya,P.O.Rangiya,
District-Kamrup,Assam.
5. The Senior Divisional Mechanical Engineer,NF.Railway,Rangiya,
P.O.Rangiya,District-Kamrup,Assam.
6. Senior Divisional Personnel Officer,N.F.Railway,Rangiya,P.O. Rangiya,
District-Kamrup,Assam.

Opposite Parties.

1. **Details of Application and particulars of the orders against which the Application is made:-**

(a) Railway Board's Circular No.,PC-III/2003/CRC/6 dated 6.1.04. regarding restructuring benefits to be given to the Group-C and Group-D employees (Annexure-A).

Contd.....p/2.....The impugned.....

11

Mr. Doss 3/3/05
Advocate

full ch-100
from

(b) The impugned letter/Notification issued by Divisional Railway Manager,(P),N.F.Railway,Rangiya,vide his No.E/210/RN/Pass.Driver-II/Pt.1 dated 14.2.2005 for holding selection for the post of Loco Pilot Passenger in scale of Pay Rs.5500-9000/- for 22 Posts (Annexure-B).

2. Jurisdiction.

The Applicants declare that the subject matter of the application is within the jurisdiction of this Hon'ble Tribunal.

3. Limitation :

The Applicants submit that the application has been filed within the limitation period prescribed Under Section 21 of the Administrative Tribunal Act,1985.

4. Facts

4.1. That the Applicants in the instant application/petition have been working as Goods Driver in scale Rs.5,000-8,000/- in the Mechanical Department of N.F.Railway at Rangapara North under the Divisional Railway Manager,Rangiya.

4.2. That with view to giving restructuring benefits to all Group-C and Group-D employees following the 5th Pay Commission recommendation the Railway Board issued Circular No. PC-III/2003/CRC/6 dated 6.1.04 stating categorically that where additional posts are created due to percentage distribution of post "restructuring of caders will be with reference to the sanctioned cader only as on 1.11.03 and the selection for such benefits which have not been finalized by 1.11.03 should be cancelled/abandoned."

Copy of the said circular is annexed as Annexure-A(paras-3.1, and 4.2) of the said Circular.

4.3 That the Railway Board in the aforementioned Circular in its Paras-4 and 4.4 further directed that "all vacancies arising out of the restructuring should be filled up by senior employees who should be given the benefit of promotion with effect from 1.11.03" and " the existence selection procedure will stand modified in such a case to the extent that the selection will be based only on scrutiny of service record and confidential report without holding any written and/or viva test."

4.4 That the Divisional Railway Manager (P),N.F.Railway,Rangiya violating the Railway Board's above mandatory orders and instructions held a

Contd....p/3.....a selection....

Mr. J. S. Chaitin
Advocate
3/3/05

the Railway Board's above mandatory orders and instructions held a Selection for the post of Passenger Driver in Scale Rs.5,500-9,000/- for filling up 62 vacancies and against which the Applicants have filed the Original Application No.150/2004 which is pending before this Hon'ble Tribunal for adjudication and justice.

4.5. That it is a matter of peculiar grief and great regret that despite the matter being "sub-judice" before this Hon'ble Tribunal, the same Divisional Railway Manager, the Respondent No.4 of the Original Application, have again issued an impugned notice vide its letter No.E/210/RN/Pass.Driver-II/Pt.1 dated 14.2.05 for holding selection for the post of Loco,Pilot Passenger in scale of Pay Rs.5,500-9,000/- for making a panel of 22 numbers of the said posts for which the selection will consist of only written test on 3 different dates commencing from 16.3.05.

Copy of the letter and its Annexures are annexed as Annexure-B/1,B/II,B/III, 2/IV.

4.6. That in the Annexures of the said Notification issued by the Divisional Railway Manager(P),N.F.Railway,Rangiya have asked the candidates under serial Nos.1,2,3,4 and 8 of the O.A No.150/2004 to appear before the written test of the said impugned selection and also asked for written refusal within 7 days in the case of expressing unwillingness to appear.

4.7. That the said 5 candidates are pretty senior in the list of eligible candidates within the zone of consideration and they deserve promotion much earlier i.e with effect from 1.11.2003 according to the Railway Board's aforementioned Circular on the basis of their seniority, confidential reports and on scrutiny of service records. It fails to understand as to why the Respondent Divisional Railway Manager (P) ,Rangiya repeatedly violating the Statutory Rules of their Apex Body, the Railway Board, in asking the above candidates for appearing in the selection which is quite irregular and unlawful and violation of the Railway Rules itself, instead of giving them their due promotion according to the Board's aforementioned directives mentioned in the Annexure-A, more so, when their cases are pending before this Hon'ble Tribunal for adjudication and justice and for which the Applicants have prayed for submission of the Records of the Respondents for flouting their own rules vide a petition under M.P No...58./2005,in connection with the O.A.No.150/2004 and a Rejoinder by the Applicants to the written statement filed by the Respondents has also been submitted on 21.2.05 the next date of which has been fixed by

Contd.....p/4....this Hon'ble....

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Mr. Dinesh
31/3/05
Advocate

4.8 this Hon'ble Tribunal on 24.3.05 for production of documents by the Respondents.

4.8 That it is humbly submitted that by asking the candidates, namely Sri Lakhan Rajak, Sri P.C. Kalita, Sri Dharam Nath Prasad, Sri Chotelal Pandey, Sri Samir Kr. Dey, as reflected in the Annexure-1 of the DRMP's aforementioned impugned Notification dated 14.2.05, for appearing in the proposed selection mentioned above on the face of the O.A No. 150/04 pending before this Hon'ble Tribunal for adjudication and justice. This will be again a sheer violation of the Railway's own set of Rule and put the Applicants again in the embarrassing position by the arbitrary, irregular and whimsical actions of the Respondents, more particularly the Respondents Nos. 4, 5 and 6 of the Original Application.

4.9. That it is submitted that by appearing in the proposed selection of Loco-Pilot Passenger vis-a-vis Divisional Railway Manager (P), N.F. Railway, Rangiya's aforementioned Notification the above named candidates will be juniors to the candidates who got promotion in the earlier selection irregularly held by the Respondents and against which the O.A No. 150/2004 has been filed by the above named Applicants along with other candidates who are all pretty senior to the candidates got promotion in the earlier impugned selection irregularly and by flouting the Railway Board's mandatory directions and it would be a detrimental affect to the above named candidates in their service career.

4.10. That it is submitted that because of the whims and caprices and, may be for some vested interest of the Respondent Nos. 4, 5, and 6, the above named candidates are being victimized of the recurrence of unlawful and irregular actions of the Respondents Nos. 4, 5 and 6, although they have been discharging their duties to the zenith satisfaction of their immediate superiors and left no scope for any explanation to be given to anybody for their works.

4.11. That by appearing in the said selection as proposed by the Divisional Railway Manager (P), N.F. Railway, Rangiya, in the impugned letter/Notification there will be no value then for the above named candidates to file the Original Application No. 150/2004 for whose judgment they have been anxiously waiting for all these months to get their grievances redressed by the judicious discernment and order of this Hon'ble Tribunal.

4.12. That finding no other alternative the above named Applicants have come before this Hon'ble Tribunal with the prayer for their Lordships in this Tribunal may be pleased to look into the matter and considering the imminent

Contd..... p/5... imperative....

11
N.R. Deonarain
3/3/05
Advocate

Imperative hardships and sufferings of the above named Applicants the Hon'ble Tribunal may be pleased enough to grant a stay order directing the Respondents to stop the aforementioned selection till disposal of the O.A.No.150/04 by this Hon'ble Tribunal and in lieu of which there will be an irreparable loss to the above named Applicants.

412 That it is humbly submitted that in the O.A.No.150/04 the Applicants have sought for the relief to stop any further selection/suitability test and promotion of Goods /Passengers drivers in higher Grade till such time this O.A is finalized, in addition to setting aside and quashing the Notification for holding the selection of the Passenger Drivers in scale Rs.5,500-9,000/- and cancel the publication of the result of selection for the promotion of the post of Passenger Driver in higher Grade as mentioned in the Annexures-D and E of the Original Application No 150/2004..

4.13 That despite knowing the fact fully well and submitting their written statement to the above O.A in this Hon'ble Tribunal the issuance of the impugned Letter/Notification for holding any selection is quite unfair, derogatory, discriminating, arbitrary and unilateral decision duly flouting the Railway's own set of Rules and violating the Railway Board's categorical directions mentioned above and thus "the fairness of Administrative justice" is jeopardized at the cost of victimizing the Applicants.

4.14 That in this connection the another Division namely, the Lumding Division of the same Railway system of the N.F.Railway Administration also caused, might be unknowingly, such wrong in holding the selection for Driver in higher Grade Post. But the moment, the aggrieved employees filed Application No.182/04 before this Hon'ble Tribunal, then and there the Divisional Railway (P), N.F.Railway, Lumding vide their Letter No.E/254/1/LM(RG)/M dated 21.9.04 cancelled the selection itself so as to rectify their wrongs and have been anxiously waiting for the result of the said Original Application pending in this Hon'ble Tribunal. It fails to understand as to why there are 2 different types of Rules and Systems are followed under the same umbrella of the N.F.Railway Administration so as to violate the Railway's own Rules and to cause victimization and harassment unnecessary to their diligent, sincere, and industrious employees for no fault of their own.

A copy of the above letter canceling the selection is annexed as Annexure-C. for kind perusal of this Hon'ble Tribunal.

4.15 That it is humbly submitted that in compliance with the Railway Board's Letter dated 9.10.03, Annexure-A, all other Units/Departments of the same NF.Railway Organisation have been giving the promotion of up gradation arising out of the restructuring benefits to take effect with effect from 1.11.03 by holding the modified selection on the basis of the confidential reports and on scrutiny of service records against the resultant vacancies and thus the senior most candidates are being considered for getting their due promotional benefits. An example of such correct action of the same Railway Administration's Stores Department is cited here for issuance of their Memorandum No.E/210/66(s)/Pt.v dated 3.11.04 issued by the General Manager (P), NF.Railway, Maligaon, who is the same Respondent No.1 in the O.A.No.150/04 and this Original Application.

A copy of the above Memorandum is annexed as Annexure-D.

4.16 That it is humbly submitted that the Railway Board vide their letter No.PC-III/2004/CRC/13 dated 28.6.04 further directed that "where due to pin-pointing of posts staff is required to join duties in the upgraded posts at a different station, such staff may be allowed the benefits of upgradation/promotion of 'as is where is basis' for the time being" and no promotion and transfer would be made unless of the promotion /up gradation arising out of restructuring benefits of vacancies due as on 1.11.03 are filled in/made finalized.

A copy of the above Letter is submitted as Annexure-E.

- 6 -

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Advocate
Nilesh Soni 3/3/05
from
fuller ch. Calcutta

4.18. That albeit the issuance of the impugned letter/notification by the Divisional Railway Manager, the Respondent No.4, is for a separate selection as it appears, nevertheless the Respondent has not categorically mentioned whether these posts have been assessed after 2.11.03 as ordered by the Railway Board in his impugned Circular at Annexure-A and if so the names of the Applicants should not have been included in the Annexure-1 of the said letter/notification as the Applicants are the senior most staff of the Rangiya Division and thereby according to Railway Board's aforementioned Circular desired and deserved to be promoted to their next higher Grade in scale Rs.5,500-9,000/- on the basis of modified selection on scrutiny of records and on confidential reports. Moreover, the Applicants in the instant O.A are the main Applicants in the O.A.150/04 filed in this Hon'ble Tribunal which is kept pending for justice on the prayer of Applicants that since the earlier selection held by the Respondents-4,5 and 6 were irregular and contrary to the Railway Board's directive that was liable to be treated as cancelled by inviting the names of the Applicants in the Annexures of the impugned letter/notification of the Respondent No.4. The Respondents have flouted the extant Rules & system and caused penetrating the matter when it is "sub-judice" in a court of law. Thus the action of the Respondents amounts to be of contemptuous nature.

4.19. That on the face of the O.A.No.150/04 pending before this Hon'ble Tribunal for adjudication and justice, it would have been proper and according to law if the Respondents took step for holding selection in view of the exigencies of Administration with the permission of this Hon'ble Tribunal, instead the Respondents have taken action according to their whims and arbitrary decision without caring for the Court's permission.

4.20. That the action of the Respondents by issuing the impugned letter have caused the infringement of Articles 14,16(1),21,37(d),309 of the Constitution.

4.21. That the Applicants craves leave for filing of Addl. Written Statement/Rejoinder if necessary.

5 Grounds for relief :

5.1 That the letter/notification for holding selection for the post of Loco Pilot Passenger in scale of Pay Rs/5,500-9,000/- impugned and annexed as Annexure-B issued by the Divisional Railway Manager (P),N.F.Railway,Rangiya without caring the Board's aforementioned Circular (Annexure-A) is quite unfair,derogatory,arbitrary and unilateral decision duly flouting the Railway's own set of Rules and violating Railway Board's categorical directions.

5.2 That the proposed selection of the Respondent No.4 mentioned in Para-5.1 above is contrary to law as the matter relating to the applicants is already "sub-judice" before this Hon'ble Tribunal under O.A. No.150/04.

5.3 That violation of IREM Provisions in addition to the Board's above directive/circular are apparent on the face of the record.

5.4 That the assessment of vacancies for the posts have taken without showing its actual date of causing vacancy position as directed by the Railway Board in their Circular mentioned under Para-5.1,above.

5.5 That inclusion of the names of the Applicants in the proposed selection impugned under Annexure B by the Respondent No.4 has ignited the acrimony of the interest of the Applicants during pendency of their case in this Hon'ble Tribunal in O.A. 150/04 awaiting for disseminating justice .

5.6 That the proposed selection, if held, would invite "bias", "malafide", and "miscarriage of justice".

6 Details of remedy exhausted:

The Applicants humbly declare that failing to get their grievances redressed they have come to this Hon'ble Tribunal for having justice
Contd.....p/7.....which.....

which seem to them efficacious as per Article-21 of the Constitution of India.

Advocate
Mr. J. S. Joshi
23/2/05

7 Matters not previously filed or pending with any other Court :

The Applicants most humbly submit that save and except the O.A No.150/04 which is pending in this Tribunal for justice,they have not filed any other Applications,Writ Petition or Suit regarding the matter in respect of which this application has been made by them before any court or any other authority or any other Bench of the Tribunal.

8 Relief sought.

In the circumstances detailed above, the Applicants humbly pray that your Lordships of this Hon'ble Tribunal may be pleased to;

- (a) grant a stay order for not to hold the selection for the post Loco,Pilot Passenger in scale of pay Rs.5,500-9,000/- schedule to be held with effect from 16.3.05 as mentioned in Annexure-B of this application and direct the Opposite Parties to implement the Railway Board's above order strictly on Rules forthwith and/or to withhold the said selection till the outcome of the O.A.150/04 filed in this Hon'ble Tribunal.
- (b) Stop any further selection/suitability test and promotion of Good/Passenger Driver in higher Grade till such time the Original application of OA. 150/04 and this Application are finalized.
- (c) Any other relief(s) as the Hon'ble Tribunal may deem fit and proper for the irregular,unlawful action for the impugned notification issued by the Respondent No.4 .

9 Interim Relief:

Pending finalisation of this application your Lordships may be pleased to grant a STAY ORDER for withholding the proposed selection of the post of Loco,Pilot Passenger in scale Rs.5,500-9,000/- as issued /notified by the Divisional Railway Manager (P),Respondent No.4 vide his No.E/210/RN/Pass.Driver-II/Pt.1 dated 14.2.05impugned and annexed. (Annexure-B).

10 Particulars of Application fee:

20G116415 28-2-2005
Indian Postal Order No.....dated..... amounting to Rs.50/
(Rupees fifty only) to be drawn in the Head Post Office,Guwahati is
enclosed.

11 Details of Index:

An index in duplicate containing the details of the documents to be relied upon is annexed.

12 List of Annexures:

B/I, B/II, B/III, B/IV
A, B, C, D, E, F,

Contd.....p/8.....verification.....

VERIFICATION

I,Sri Prafulla Chandra Kalita,son of Late Kanshiram Kalita,aged about 57 years working as Goods Driver at Rangapara under Divisional Railway Manager,N.F.Railway,Rangiya,who is conversant with the facts of the case of this Application being an Applicant and being authorized by other Applicants in the instant O.A and in this application,do hereby solemnly affirmed and verified that the contents on paragraphs 4.1 to 4.9. Are the facts of the case and true to my knowledge,information and belief and that I have not suppressed any material facts and the Paragraphs 4.10 to 4.21 are my humble and respectful submission before this Hon'ble Tribunal,

And I sign this Application on this 3 th day of March,2005.

Place: Guwahati.

Date. 02-03-05.

To

The Deputy Registrar,
Central Administrative Tribunal,
Guwahati.

Sri Prafulla Chandra Kalita.

Signature of the Applicant.

Office of the

Central Managerial
Maligaon Division

Dated, 13.01.2004.

No.E/304/0-Restructuring (C)

16

To
All PTOs, All DRMs, Sr.DPO/DPO, DPMs,
CWM/NROK, DBWS, WAO/NBQ, DBWS, All Sr.DME(D)s,
Area Managers, All Non-Divisionalised Units, Sr.DEN/MLG,
DY.CE/Br.line/MLG, DY.CAO/Cash & Pay/MLG, DY.CSTE/MW/MLG,
DY.CSTE(TC)/MLG, All SPOS & APOS, Personnel Branch/Maligaon,
The GS/NFREU, NFRMU, AISCTREA & NFROBCA/Maligaon.

Sub:-Restructuring of certain Group 'C' & 'D' Cadres.

A copy of Railway Board's letter No.PC-HI/2003/CRC/6 dated 06.01.2004 (RBE No.5/2004) on the above subject is forwarded for information and necessary action. Board's earlier letter dated 09.10.2003 as referred to in their present letter was circulated under GM(P)/MLG/1 No.E/304/0-Restructuring (C) dated 30.10.2003.

13.1.04
(S.C.Banerjee)
SPO/MPP & R.

For General Manager (P)

(Copy of Railway Board's letter No.PC-HI/2003/CRC/6 dated 06.01.2004)

Sub:- Restructuring of certain Group 'C' & 'D' cadres.

Reference this Ministry's letter of even number dated 09-10-2003 on the above subject.

2. Pursuant to the discussions held with the Staff side, Ministry of Railways have, with the approval of the President in partial modification of orders contained in this Ministry's letter of even number dated 09-10-2003 decided the following:

- (i) Percentage distribution of posts in the categories of Shunting Drivers and Diesel Assistants/Electrical Assistants should be revised from the existing 20:80 to the ratio of 30:70.
- (ii) Percentage distribution of the posts for the category of Technical Supervisors for the cadres where 'Mistics' posts are not existing should be revised from the existing 17:28:25:30 to the ratio of 21:29:24:26.

2.1. Accordingly, the relevant entries in Annexure 'B' & 'E' attached to the Board's restructuring order of even number dated 09.10.2003 should be substituted by the following:

ANNEXURE - 'B'

CATEGORY	GRADE (Rs.)	EXISTING %AGE	REVISED %AGE
Shunting Drivers	5000-8000	20	30
	4000-6000	80	70
Driver Assistant/ Clerical Assistants		20	
Assistants		80	

attd to
2/1/04
9/1/05
Anil

10
12
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ANNEXURE - 'E'

CATEGORY	GRADE (Rs.)	EXISTING %AGE	REVISED %AGE
Technical Supervisors (for cadres where posts of Supervisors (erstwhile Mistries) are available)	7450-11500 6500-10500 5500-9000 5000-8000	17 28 25 30	18 29 24 29
Technical Supervisors (for cadres where posts of Supervisors (erstwhile Mistries) are not available)	7450-11500 6500-10500 5500-9000 5000-8000	17 28 25 30	21 29 24 26

3. It has also been decided to substitute the provisions in respect of the following appearing as items 1, 3, 4 & 6 of Boards letter of even number dated 09.10.2003 as indicated hereinunder:

Date of effect:

Pay Fixation (Rule 1313(FR-22)-R-II)

1. This restructuring of cadres will be with reference to the sanctioned cadre strength as on 01.11.2003. The staff who will be placed in higher grades as a result of implementation of these orders will draw pay in higher grades w.e.f. 01.11.2003.

2. Staff selected and posted against the additional higher grade posts as a result of restructuring will have their pay fixed under Rule 1313 (FR-22)(I)(e)(1)-RII w.e.f. 01.11.2003 with the usual option for pay fixation as per extant rules. The benefit under this rule will, however, no longer be available in the case of movement from lower grade to higher grade in the non-functional situations where there is no change in duties and responsibilities e.g. as in the case of movement from Goods Guards to Sr. Goods Guards and Goods Drivers to Sr. Goods Drivers etc. In the case of such movement, the pay will be fixed under Rule 1313 (FR-22) (I) (a) (2)-RII. However, the benefit of fixation of pay under rule 1313 (FR-22)(I) (a) (1) R-II will now be admissible in the cases of functional promotions such as promotion from Sr. Goods Guards to Passenger Guards and Sr. Goods Drivers to Passenger Drivers etc. though in identical scales of pay. *Same power*

attd
M.R.D
3/12/05
Advocate

~~13~~
Existing classification
and filling up of the
vacancies

4. The existing classification of the posts covered by these orders as 'selection' and 'non-selection', as the case may be, remains unchanged. However, for the purpose of implementation of these orders, if an individual Railway servant becomes due for promotion to a post classified as a 'selection' post, the existing selection procedure will stand modified in such a case to the extent that the selection will be based only on scrutiny of service records and confidential reports without holding any written and / or viva-voce test. Naturally under this procedure the categorization as 'outstanding' will not figure in the panels. This modified selection procedure has been decided upon by the Ministry of Railways as a one time exception by special dispensation, in view of the numbers involved, with the objective of expediting the implementation of these orders. Similarly for posts classified as 'non-selection' at the time of this restructuring the promotion will be based only on scrutiny of service records and confidential reports. In the case of Artisan staff, the benefit of restructuring under these orders will be extended on passing the requisite Trade Test. However, in case of placement of Supervisors (erstwhile Mistries) to grade Rs.5000-8000 the instructions contained in Para-13.2 should be followed.

4.1 Normal vacancies existing on 01.11.2003 except direct recruitment quota and those arising on that date from this cadre restructuring including chain/resultant vacancies should be filled in the following sequence:
(i) From panels approved on or before 01.11.2003 and current on that date;
(ii) and the balance in the manner indicated in para 4 above

Such selections which have not been finalised by 01.11.2003 should be cancelled/abandoned.

4.2 4.3 All vacancies arising from 02.11.2003 will be filled by normal selection procedure.

4.4 All vacancies arising out of the restructuring should be filled up by senior employees who should be given benefit of the promotion w.e.f. 01.11.2003 whereas for the normal vacancies existing on 01.11.2003 junior employees should be posted by modified selection procedure but they will get promotion and higher pay

Suresh Kumar/2

*arrested
Motors
3/2/05
Advocate*

11/12

from the date of taking over the posts as per normal rules. Thus the special benefit of the promotion w.e.f. 01.11.2003 is available only for vacancies arising out of restructuring and for other vacancies, the normal rules of prospective promotion from the date of filling up of vacancy will apply.

4.5 In cases where percentages have been reduced in the lower grade and no new post becomes available as a result of restructuring, the existing vacancies on 01.11.2003 should be filled up by normal selection procedure.

4.6 Employees who retire/resign in between the period from 01.11.2003 i.e. the date of effect of this restructuring to the date of actual implementation of these orders, will be eligible for the fixation benefits and arrears under these orders w.e.f. 01.11.2003

Minimum years of service in each grade

6. While implementing the restructuring orders, instructions regarding minimum period of service for promotion issued from time to time should be followed. However, while considering any relaxation in the residency period prescribed for promotions to various categories, General Managers would personally ensure that the safety aspect of Railways is not compromised.

Kindly acknowledge receipt.

Hindi version will follow.

Shri Prakash

(Shriprakash)

Director, Pay Commission - II
Railway Board

No.PC-II/2003/CRC/6

New Delhi, dated .06-01-2004

Copy (with 40 spares) forwarded to ADAI, Railways, New Delhi.

G. Suman

(G. Suman)
For Financial Commissioner, Railways.

*attd
Revered
31/05
Advocate*

13

ANNEXURE - B

Northeast frontier Railway

Office of the
Divisional Railway Manager(P),
Rangiya
Dated. 14.02.2005

No.E/210/RN/Pass Driver-II/Pt-I.

To

SSE/Loco/RPAN, NBQ
N.F. Railway.

Sub:- Selection for the post of Loco-Pilot Passenger in scale of pay Rs.5500-9000/-.

Ref:- This office Notification No.E/210/RN/Pass. Dr./Pt-I.Dt.20.01.05.

In continuation to this office notification under reference the selection of written test will be held as per scheduled below, to form a panel of 22 numbers of loco-Pilot (Passenger) in scale of pay Rs.5500-9000/- with community wise break up UR- 17, SC- 03, ST -02 (Total =22).

The selection will consist of written test only.

1. The written test will be held as under:-
 - a). 1st phase SL No. 01 to 22 on 16.03.05.
 - b). 2nd phase SL No. 23 to 44 on 18.03.05.
 - c). 3rd phase SL No. 45 to 66 on 21.03.05.
- (2) Date of absentee test on 23.03.05 (if required).

The concerned SSE/loco/NBQ, RPAN will ensure that all eligible staff under them whose names are mentioned in the enclosed list are spared and directed to attend the written test on the mentioned dates (SL No.01 (a, b, c,) fixed for written test which will be held at STC/NBQ at 10.00 hrs positively.

In case any one express unwillingness to appear in the selection his written refusal must be obtained and sent to this office within 07 days for necessary action.

This issues with approval of Sr. DME/RNY.

DA: List of 66 candidates.

Sub 16/2/05
For Divisional Railway Manager (P),
Rangiya

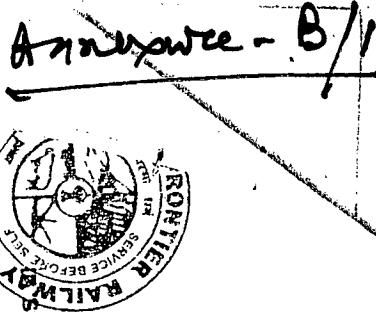
Copy forwarded for information & necessary action to:-

1. Sr. DME/RNY.	2. DME/NBQ.	3. ADME/RPAN, NBQ.
4. Convenor NRRMU/RNY at NBQ.		5 Divisional Secy. NFREU/RNY.
6. OS/P/RNY.	7. Principal STC/NBQ. He is requested to arrange the venue	

for smooth conduct of the examination.

For DRM(P)/RNY

*allied
20/02/05
31/3/05
Advocate*



29
 List of staff who are eligible to appear in the selection test for the post of Loco-Pilot Passenger
 Pay Scale Rs. 5500-9000/-

1958

Sr.Loco Pilot (Goods) Caste - U/R

SN.	Name	Designation.	Station	Date of Birth	Date of Appointment	Date of promotion.
		SR.GOODS				
1	Md.Rafique Ali	-DO-	NBQ	15.07.47	03.12.82	27.10.99
2	Shri Nipendra Ch. Sarkar	-DO-	RPAN	02.08.48	16.05.85	15.11.00
3	Sankar Ch. Rai	-DO-	NBQ	19.11.47	15.04.87	14.01.03
4	Sugnib Sahani	-DO-	NBQ	06.05.48	25.04.88	14.01.03

ST

		Sr.LP	NBQ	01.05.45	23.05.85	23.04.95
1	Rati Ram Muchhahary	Sr.LP	NBQ	01.09.46	09.04.78	16.11.00
2	Dino Ram Dewry	Sr.LP	RPAN	27.04.48	08.11.71	20.10.00

SC

		Sr.LP	NBQ	01.09.46	09.04.78	16.11.00
1	Nareswar Baishya	Sr.LP	NBQ	01.06.54	15.11.74	16.11.04
2	Suravarana Pu Kamraju	Sr.LP	NBQ			

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Agartala - B/II

15 List of SC/ST Candidates within the zone of consideration.

List of SC

SN	Name & Father Name	Cast	Station	DOB	DOA	EQ	DOP	Remarks
1	Lakhan Rajak, S/o Janglee.	SC	RPAN	03.03.55	01.10.77	VIII	03.10.98 09.11.98	
2	Amal Ch. Roy, S/o Brojendra Roy.	SC	NBQ	29.09.57	02.06.79	VIII	12.11.98	
3	Jagat Ch. Das, S/o Abhay Ch. Das	SC	NBQ	01.01.51	22.04.76	IX	09.11.98 01.03.99	
4	Jitendra Prasad, Lt. Ram Dayal Prasad.	SC	NBQ	02.05.66	18.01.85	VII	09.11.98 16.03.99	
5	Raghabendra Das, Lt. Baleswar Das.	SC	NBQ	10.06.60	11.06.84	VIII	09.11.98 17.03.99	
6	V. Panthaya	SC	NBQ	19.07.51	12.01.70	X	09.11.98 17.08.00	
7	Khagendra Ch. Das, Lt. Debendra Ch. Das	SC	NBQ	07.10.58	23.04.84	X	06.06.99 17.09.99	

List of ST

1	Narayan Ch. Boro, S/o Doleram Boro.	ST	NBQ	30.04.58	07.04.76	VI	16.12.98 09.11.98	
2	Someswar Basumatary, Lt. Jogen Ch. Basumatary.	ST	NBQ	22.11.59	15.09.79	VIII	14.11.98 09.11.98	
3	Moni Ram Brahma, Lt. Ram Brahma	ST	NBQ	31.08.58	22.04.76	HSLC	11.01.99 09.11.98	
4	Chunilal Brahma, S/o Maheswar Brahma	ST	NBQ	26.11.59	21.07.80	HSLC	16.03.99 09.11.98	

Subroto
Narayan
3/3/05
Advocate

Answers - I

List of UR Candidates within zone of consideration

Sl. No.	Name & Father Name Sh/Sri.	Cast	Station	DOB	DOA	EQ	DOP	Remarks
1	Rajendra Pd. Sharma		RPAN	10.07.46	01.04.64	IX	25.04.97 04.01.98	
2	Somesh Ch. Sarkar, Lt. Sushil Ch. Sarkar		NBQ	7.0151	10.07.73	VIII	18.02.98 09.11.98	
3	P.C. Kalita, Lt. Kashiram Kalita		RPAN	01.03.47	19.05.70	X	10.06.98 09.11.98	
4	Md. Mustakin, S/o. Md. Saheb Hussain		NBQ	01.12.48	15.09.72 31.07.75	HSLC	04.05.98 09.11.98	
5	Dharam Nath Prasad, S/o Biswanath Prasad		RPAN	07.06.49	11.05.70	IX	10.06.98 09.11.98	
6	Sushil Kr. Das, Lt. Shrimanta Das		NBQ	08.04.47	08.11.71	Non Matric	04.06.98 09.11.98	
7	Chotelal Pandey, S/o Ram Surat Pandey.		RPAN	01.12.50	08.11.71	VIII	10.06.98 09.11.98	
8	Janhammad Ali -I S/o Md. Mahimuddian Ali.		NBQ	29.08.52	09.11.71	X	04.05.98 09.11.98	
9	Amarendra Das, S/o Santosh Ch. Das.		RPAN	07.03.49	30.07.78	X	16.07.98 09.11.98	
10	Ramen Lahakar, S/o Pradip Kr. Lahakar.		NBQ	26.02.68	20.06.91	HSLC & ITI	18.02.98 09.11.98	
11	Ashim Kr. Shome, S/o Anil Kr. Shome.		NBQ	15.01.55	01.10.77	X	01.08.98 09.11.98	
12	Phanindra Kr. Das, S/o Kanak Ch. Das		NBQ	15.01.57	01.10.77	VIII	04.06.98 09.11.98	
13	Sukumar Debnath, S/o Rai Chand Debnath.		NBQ	31.12.55	20.03.79		04.06.98 09.11.98	
14	M.N. Roy, S/o K.N. Roy		NBQ	04.02.47	30.12.64	IX	10.12.99 17.09.99	
15	Mukeswar Singh, S/o Phylina Singh		NBQ	11.03.55	28.05.75	XI	05.05.99 17.09.99	
16	Samir Kr. Dey, S/o Kali Pd. Dey		NBQ	13.02.51	01.07.73	IX	26.11.97 13.09.99	
17	Bijan Kr. Dutta, S/o Basanta Dutta.		RPAN	09.02.52	08.11.71		01.07.01 17.09.99	
18	Sew Gopal, S/o Jagdeo Singh		NBQ	12.05.47	17.11.65	VIII	29.07.99 17.09.99	
19	Athith Ch. Roy, S/o Arjun Ch. Roy		NBQ	30.12.50	21.04.75	X	07.05.99 17.09.99	
20	Monoranjan Mandal, S/o L. Mandal		NBQ	10.11.58	05.09.79	X	06.06.99 17.09.95	
21	Bhola Chowdhury, Lt. M. Chowdhury		NBQ	19.11.51	05.05.76	IX	06.06.99 17.09.95	
22	Aditya Rn. Paul, S/o Bala Paul		NBQ	24.12.46	01.02.66	X	06.06.99 17.09.95	
23	Someswar Brahma, S/o Sabu Ram Brahma	ST	NBQ	02.09.57	01.05.81	X	08.06.99 17.09.99	
24	Rabindra Ch. Basumatary, S/o Upendra Basumatary	ST	NBQ	09.12.57	18.04.75	VII	09.06.99 17.09.99	
25	Bimal Kr. Sharma,		NBQ	05.01.59	03.08.79	X	07.06.99 17.07.99	
26	Naniram Das, Lt. Baliram Das		NBQ	01.03.53	21.04.75	X	06.06.99 17.07.99	
27	Paramananda Das, S/o Pabitra Nath Das	SC	NBQ	21.12.54	09.04.75	HSLC	17.07.99	

Date 27/3/96
Place - B
Advocate - K



2C

17

Finance - B/10 TV

P/2

28	Arun Ch. Das, S/o Thaneswar Das		NBQ	01.03.56	02.04.78	VII	27.12.1999 17.07.99
29	Krishuadeo Mahato, S/o Ram Prit Mahato		NBQ	21.05.57	21.03.97	VII	09.03.00 17.07.99
30	Ramdeo Bhagat, S/o Paltu Bhagat		NBQ	15.02.58	22.05.79	IX	28.10.99 17.07.99
31	Tikendra Ch. Barman, Lt. Rajendra Ch. Barman		NBQ	25.09.60	30.08.79	X	27.10.99 17.07.99
32	Ram Bolok Prasad, S/o Ram Narayan Prasad.		NBQ	08.07.58	13.02.80		27.12.99 17.07.99
33	Sanalan Barman, Lt. Salo Ram Barman		NBQ	01.11.57	18.04.81	IX	29.10.99 17.07.99
34	Dipak Dastider, S/o Amiya Krishna Dastider.		NBQ	15.04.61	08.05.81	IX	27.12.99 17.07.99
35	Dilip Kr. Ghosh, Lt. Phani Bhu Ghosh.		NBQ	18.09.55	22.12.81	HSLC	21.07.99 17.07.99
36	Gouranga Pd. Sen, S/o Manindra Lal Sen		NBQ	10.01.58	24.12.81	HSLC	17.07.99
37	Sahajuddian Sheikh, Lt. Md. Jaman Ali Sheikh		NBQ	17.12.55	25.12.81 02.05.89	IX	14.12.99 17.07.99
38	Swapan Kr. Debnath, S/o Rai Chan Debnath		NBQ	30.11.60	31.10.80	VIII	07.02.00
39	Ramesh Kr. Basumatary, S/o Deben Basumatary	ST	NBQ	19.11.57	30.04.76	IX	27.12.99 17.07.99
40	D. Apparao, Lt. D. Apparoa.		NBQ	28.06.62	23.03.81	IX	09.12.99 17.07.99
41	Prabhu Nath Giri, S/o Ram Nath Giri.		NBQ	25.01.63	08.08.84	VIII	27.12.99 17.07.99
42	Ram Prasad, S/o Sew Pujan	SC	NBQ	01.01.61	16.09.81	VIII	18.12.99 17.07.99
43	Nilai Ch. Sutradhar, Lt. Jogeswar Sutradhar	SC	NBQ	15.01.59	01.01.82	X	13.12.99 17.07.99
44	Khagen Barman, Lt. Dhanai Barman	SC	NBQ	04.09.62	01.01.84	VIII	18.12.99 17.07.99
45	Nijendra Daimary, S/o Dabalram Daimary	ST	NBQ	01.02.66	30.10.89	X	09.03.00 17.07.99
46	Niranjan Daimary, S/o Balaram Dairam	ST	NBQ	01.03.68	30.10.89	X	09.03.00 17.07.99
47	Jiban Das, Lt. Biswanyaik Das	SC	NBQ	16.04.58	01.08.90	VIII	09.03.00 17.09.99

all set
2/2/99
3/3/05
8/8/00

18

Annexure - C

1/10/2004

OR 1804

N.F.Railway

No. E/254/1/LM(RG)/M

Office of the
Divl. Rly Manager (P)
Lauding, dt. 21.9.04

To,

SSE/LOCO/LMG, BPL, NCC
N.F.Railway.

Sub :- Cancellation of selection for the post of
Driver(Goods) in scale Rs.5000-8000/-
Ref :- This office L/No. E/254/1/LM(RG)/M dtd. 14.10.03,
7.11.2003 & Memorandum No. E/254/1/LM(RG)/M,
dtd. 31.8.2004.

.....
In terms of GM(P)/MLG's L/No. E/254/52/1(H)pt. II dtd. 16.9.2004
selection for the post of Driver(Goods) in scale Rs.5000-8000/-
initiated under this office notification No. E/254/1/LM(RG)/M, dated
14.10.2003, is hereby treated as cancelled, which please note.

(H. N. Das)

ATO-IT/Lauding
for Divl. Rly Manager (P)
N.F.Railway, Lauding.

Copy forwarded for information & action to :-

1. GM(P)/MLG
2. COPS(P)/MLG
3. CMPE/MLG
4. ECO(G)/MLG
5. Sr. DME/LMG
6. DME/P/LMG
7. COS(Merch.)/LMG
8. ADME/NCC, BPL, LMG
9. CRPC/LMG, BPL
10. DIVISIONAL SECRETARY, NERI/LMG
11. DIVISIONAL SECRETARY, NERI/LMG
12. JR. SCIENTIFIC OFFICER/LMG.

Amul D
Advocate
as
of 3/3/05

(H. N. Das)
ATO-IT/LMG
for Divl. Rly Manager (P)
N.F.Railway, Lauding.

01.10.04

N.F.RAILWAY
MEMORANDUM

19

29-D

ANNEXURE-1

In terms of Rly. Bd's letter No. PC/III/2003/CRC/6 dt.09.10.03 circulated under GM(P)'s letter NO. E/304/0-Restructuring© dt. 31.10.03, the following senior most OS/II(G) in scale Rs. 5500-9000/- of Stores Deptt., On being found suitable through process of modified selection in terms of GM(P)'s circular NO. E/304/0-Restructuring© dt. 13.01.04 have been provisionally empanelled for promotion for the post of OS/I(G) in scale Rs. 6500-10500/- effective from 01.11.03 against the upgraded post & resultant vacancies created under GM(P)'s Memo No. E/41/204 restructuring Ministerial (S) dt. 28.05.04 and with immediate effect against existing vacancies. The names are arranged in order of seniority. This is subject to free from SRE/Vig/DAR Case.

<u>Sl.No.</u>	<u>Name & community</u>	<u>Designation</u>	<u>Place of working</u>
1	Sri Khagen Saikia	OS/II/G	SMM/D/DBRT
2	Smt. Deepa Devi	OS/II/G	SMM/D/DBRT
3	Md. S.M. Rahaman	OS/II/G	SMM/D/DBRT
4	Smt. Gouri Sarlal	OS/II/G	SMM/D/NJP
5	Sri Pradeep Talukder	OS/II/G	COS/CON/MLG
6	Sri N.N. Namusudra (SC)	OS/II/G	SMM/D/DBRT
7	Smt. Sikha Chakraborty	OS/II/G	SMM/D/NJP
8	Sri B. Kalita	OS/II/G	COS/MLG
9	Md. N.I. Chowdhury	OS/II/G	COS/MLG
10	Sri P.G. Bhawmick	CS/II/G	COS/MLG
11	Sri P.C. Roy (SC)	OS/II/G	SMM/D/MLDT
12	Smt. Kabita Mandal	OS/II/G	COS/MLG
13	Sri B.K. Mitra	OS/II/G	AMM/BLST
14	Sri S. Mukhopadhyaya	OS/II/G	AMM/BLST
15	Sri K.L. Chanda	OS/II/G	COS/MLG
16	Sri Krishna Dulal Das (SC)	OS/II/G	COS/MLG
17	Smt. Arati Sulradhar (SC)	OS/II/G	SMM/D/NBQ
18	Smt. Taramai Das (SC)	OS/II/G	COS/MLG
19	Sri Samir. Kr. Roy	OS/II/G	COS/MLG
20	Sri Barun Ch. Kalita	OS/II/G	COS/MLG
21	Sri Mrinal Kanti Das	OS/II/G	COS/MLG

Contd..page 2

attached
Ans. 3/3/05
for locate

29 4. 30
-394X3WVA

PAGE-2
AGAINST SC QUATA

22	Sri Bulan Ch. Barua (SC)	OS/II/G	COS/CON/MLG
23	Sri Pradip Kr. Das (SC)	OS/II/G	COS/MLG
24	Sri Deepak Chowdhury (SC)	OS/II/G	COS/MLG
25	Sri Narayan Ch. Das (SC)	OS/II/G	COSMLG

AGAINST ST QUATA

26	Smt. S. Mahilari (ST)	OS/II/G	SMM/D/NBQ
27	Smt. S. Basumatary (ST)	OS/II/G	COS/MLG

Staff at Sl.No. 1 to 7, 9 & 17 already empanelled for the post of OS/II/G in earlier selected list.

The provisional panel has been approved by CMM on 02.11.2004.

(R. Narzary)
SPO/NG

For General Manager(P)
N.F.Railway, Maligaon

No. E/210/66(S)Pt.V

Dated: 03-11-2004

Copy forwarded for information please.

1. FA & GAC/MLG
2. COS/MLG
3. COS/CON/MLG
4. CMM/MLG
5. DY CMM I/MLG
6. DY CMM/PNO
7. DY CPO/CON/MLG
8. SMM/D/NJP
9. SMM/D/NPQ
10. SMM/D/CERT
11. SMM/P/SGUJ
12. SMM/D/MLDT
13. AM I/BLST
14. AM I/D/KIR
15. AM I/P&S/KGN
16. STAFF CONCERNED
17. P/CASE
18. GS/NFRMU/PNO
19. GS/NFEU/PNO
20. GS/AISCTREA/MLG

Rao.
For General Manager(P)
N.F.Railway, Maligaon

Office of
Chlef
3/2/04
Advocate

By CE/Br. G. & General, 30 -E

W. P. Railway.

ANNEXURE -3

Office of the
General Manager (P)
Maligaon: Gauhati-78.

NO. E/304/O-Restructuring (C)

Dated: 9-7-2004.

To
GM/MLG, GM(GOV)MLG, AGM/MLG
All PHQDs, DBMs, ADMs, SM, DPO/DPOs, DFBs,
CWM/NBQs, DBWs, WAO/NBQs, DBWs, SAO/NJP
All Area Managers, Sr. DME(D)s, AENs, APO/CHY
APO/CH/MLG, AFO/DBWs, NBQs & NJP
All Non-divisionalised Units, DBN/DBRT
WM(EWS)/BNDV, ZTC/APDJ, STC/NBQs,
Dy. CE/Br. Line/MLG, Dy. CSTE(TC)/MLG, Dy. CSTE(MW)/MLG,
Dy. CAO/Cash & Pay/MLG, Sr. DME/MLG,
All SPOs & APOs of P. Branch/MLG,
The CS/NP/FEU, NPNU, AISCTREA, INPROBCEA & INFRPPA/MLG.

Sub:- Restructuring of Certain Group
'C' and 'D' cadres.

A copy of Railway Board's letter No. PC-111/2004/CRC/13 dated 28-6-2004 (RBF No. 139/2004) on the above subject is forwarded for information and necessary action. Board's earlier letter dated 9-10-2003 as referred to in their present letter was circulated under GM(P)/Maligaon's No. E/304/O-Restructuring (C) dated 30-10-2003.

P. Sarkar

08.07.04

(P. Sarkar)
Sr. Personnel Officer (MPP&Trg.)
for General Manager (P) Maligaon.

(Copy of Railway Board's letter No. PC-111/2004/CRC/13 dated 28-6-2004.)

Sub.: Restructuring of certain Group 'C' & 'D' cadres.

CP01A

SD/PA

It has been represented by the Staff Federations to the Railway Board that certain difficulties are being faced in expeditious implementation of restructuring of various Group 'C' & 'D' categories in terms of Board's letter No. PC-III/2003/CRC/6 dt 09.10.2003 due to prior pin pointing of additional posts arising out of restructuring.

2. The issue has been considered by the Ministry of Railways (Railway Board) and it has been decided that in those cases where due to pin-pointing of posts staff is required to join duties in the upgraded posts at a different station, such staff may be allowed the benefit of upgradation / promotion on "as is where is basis" for the time being and allowed to join the pin-pointed post at the new station within six months time from the date of issue of promotion order, subject to the satisfaction of HOD on merit in each case.

3. Hindi version will follow.

General Manager

Letter

JUL 2004

P. K. GOEL
(P. K. GOEL)
Director, Pay Commission-I
Railway Board

New Delhi, dated 28.06.2004.

NO. PC-III/2004/CRC/13

For the Govt.

Advocate
3/3/05